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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1489/2002

Monday, this the 3rd day of June, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

V.P.Gupta
S/O Late T.C.Gupta
Presently working as Chief Architect
Central Public Works Department
M/o Urban Development
R/O B-260, Lok Vihar, Pitampura
New Delhi

..Applicant

(By Advocate: Shri Sanjay K. Dass)

Versus

Union of India
through Secretary
Ministry of Urban Development &
Poverty Alleviation
JC Wing, Nirman Bhawan
New Delhi-1

..Respondent

O R D E R (ORAL)

Shri S.A.T.Rizvi:

The disciplinary proceedings against the applicant, who is a Chief Architect, culminated in an order passed by the respondents on 30.5.2002, which is incidentally the same date on which the present OA has been filed. By the aforesaid order, the charges framed against the applicant in the departmental proceedings have been dropped. Consequently, he is now eligible to be considered for promotion to the next higher post of Additional Director General (Arch.). The applicant's case for promotion to the aforesaid post was considered by the DPC in May,2000, but the recommendations made by the Committee was placed in the sealed cover as disciplinary proceedings were then pending against him. Now that the said proceedings have been concluded and the applicant stands exonerated, the recommendations of the

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(2)

DPC kept in sealed covers in May, 2000 and November, 2001 can be opened and the applicant can be considered for promotion. A prayer to that effect has been made in the present OA.

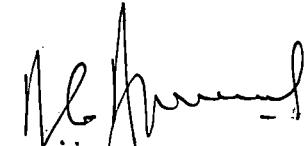
2. Having regard to the submissions made by the learned counsel and keeping in view the fact that the applicant is going to retire from service on 31.7.2002, we find it just and in order to direct the respondents at this very stage even without issuing notices to open the sealed covers expeditiously and consider the applicant's claim and pass final orders in the matter in accordance with the recommendations of the DPC within a period of one month from the date of receipt of a copy of this order.

3. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

Issue Dasti.


(S.A.T. Rizvi)
Member (A)

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(Ashok Agarwal)
Chairman